

Crl. Misc. (B) Case No. 116/2022

01.04.2022

The case is fixed today for necessary Order.

This bail application has been filed u/s 439 Cr.P.C. for the accused persons Mintu Bhumij and Kishan Gorh in connection with Duliajan P.S. Case No. 61/2022 u/s 379 of IPC.

The allegation in the FIR dated 19.03.2022 of one Sri Binoy Gogoi, S.I., Security Department, OIL, Duliajan is that on the basis of secret tip off, on 19.03.2022, at about 07.30 AM, near Kamalabari Chariali, he along with his staff apprehended one Bolero Camper vehicle bearing registration No. AS06-BC 3355 along with two drivers, namely Mintu Bhumij and Kishan Gorh, and the vehicle was found loaded with four pipes of 16 inches, one pipe of 8 inches and two pipes of 6 inches which were suspected to be stolen from Oil Installation Areas. Those two persons produced the Road Challan which is a suspected one. It is alleged that frequently pipes were stolen from Madhuting pipeyard and it is strongly suspected that those pipes were stolen from Madhuting pipeyard.

In the bail application, it is stated inter alia that the accused persons are driver and handyman of the aforesaid vehicle which is used for contractual job of the registered contractor Sri B.K. Gogoi. It is stated that they were carrying


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contd.

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the pipes of the said Contractor from the camp of Madhuting to Duliajan Camp and they were carrying legally entrusted iron pipes of the said contractor. It is further stated that FIR was lodged on suspicion without verifying the Road Challan of the vehicle.

A perusal of the case diary shows that alleged stolen pipes along with Bolero Camper vehicle have been seized from the possession of the accused persons. The investigation into the case is in progress for unearthing further details of the alleged crime. The accused persons have been in judicial custody since 20.03.2022. As the investigation has been going on, I do not think it proper and prudent to enlarge the accused persons on bail at this stage, as releasing them on bail at this stage may be detrimental to the remaining investigation of the case.

In view of the above, the bail prayer for the accused persons Mintu Bhumij and Kishan Garh stands rejected at this stage.

Send back the case diary along with copy of this Order.

This Crl. Misc. (B) Case is accordingly disposed of.


Addl. Sessions Judge,
Addl. District & Sessions Judge
Dibrugarh